IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A. NO: 671/89 T.A. NO:

199

DATE OF DECISION 106 10-6-1993

| MVS Murty & Others | Petitioner |
|--------------------|--------------------------------|
| Mr.G.K.Masand | Advocate for the Petitioners |
| Versus | |
| U.O.I & Ors. | Pespondent |
| Mr.A.I.Bhatkar | Advocate for the Respondent(s) |

CORAM:

The Mon'ble Mr. Justice M.S.Deshpande, Vice-Chairman

The Finible XXX. Ms. Usha Savara, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ?
- 3. Whethertheir Lordships wish to see the fair copy of the Judgement ?
- 4. White it needs to be circulated to other Benches of the Tribunal ?

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.671/89

MVS Murty & Others.

.. Applicants

-versus-

- 1. Secretary for finance
 Govt. of India,
 Deptt. of Expenditure,
 North Block,
 New Delhi 110 Oll.
- 2. Scientific Adviser to Raksha Mantri and Director General Research & Development, Room No.129, South Block, New Delhi - 110 Oll.
- 3. Director of Personnel
 Defence Research & Development
 Organisation,
 Directorate of Personnel
 (RD_PERS_3)
 D.R.D. O.
 'B'Wing, Sena Bhavan,
 New Delhi 110 Oll. ... Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande Vice-Chairman

Hon ble Ms. Usha Savara, Member(A)

Appearances:

- 1. Mr.G.K.Masand Advocate for the Applicant.
- 2. Mr.A.I.Bhatkar Advocate for the Respondents.

ORAL JUDGMENT: Date: 10-6-1993 Per M.S.Deshpande, Vice-Chairman (

By this application the 56 applicants seeks a direction to the respondents to grant the pay scale of Rs.4500-5700 to the applicants as against Rs.3700-5000 given w.e.f. 1-1-86 or date of assumption of appointment of

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Scientist 'D', as the case may be, with all consequential monetary and service benefits.

- state the grievance raised in the application. It was contended that there were several scales of pay as equivalent or lower than those which were given to Scientist'D' which pursuant to the recommendation of IVth Pay Commission, came to be revised and granted the pay scale of Rs.4500-5700, and In some category they even awarded the lower but one that held by the present applicants, by raising them to Rs.4100-5300. Apart from these 17 categories there were others in the Department of Defence Research and Development Organisation in which there was discrimination.
- The learned counsel for the 3. respondents pointed out to us that O.A.621/88 which was filed by 197 applicants before the .. Hyderabad Bench of this Tribunal came to be decided on 5-3-90 following the ratio of V.Markendeya & Ors. Versus State of Andhra Pradesh and others (AIR 1989 SC 1308) and the claim for higher pay scales was rejected. Review application No.51 of 1990 which came to be decided on 23-7-1990 was also rejected. There the question raised was that some of the applicants câme to be transferred to teaching institutions namely College of Military Engineering had been awarded a higher pay scale. The Tribunal pointed out that these posts were not comparable to each other and the guestion of applying the principle of equal pay for equal work to the posts which carry different

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responsibilities does not therefore, arise.

4. Though Mr. Masand urged that he had several other instances of discrimination to urge in support of the contention that the fixation of the pay scale of the applicants was arbitrary, we find that these additional facts which could have been placed when the earlier applications were decided, would not make the decision of the Hyderabad Bench and the less binding on us. O.A. is dismissed with no order as to costs.

(USHA SAVARA)
Member(A)

(M.S.DESHPANDE) Vice-Chairman

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